

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/891(KB)2020
IA(I.B.C)/766(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR.
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26TH AUGUST, 2022, 10:30 A.M

IN THE MATTER OF	BANK OF INDIA VS MCNALLY BHARAT ENGINEERING COMPANY LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

For the Applicant

1. Mr. Ankur Singhi, Adv.
2. Ms. Riti Basu, Adv.
3. Ms. Piyali Pan, Adv.

For the IRP .

1. Ms. Shweta Dubey, Adv.
2. Ms. Ishita Srivastava, Adv.

ORDER

1. IA(I.B.C)/766(KB)2022:

- a. The Instant Application has been filed under Section 22(3) (B) read with Section 22(2) of IBC, 2016 seeking Appointment of Ravi Sethia, having Regn. No. IBBI/IPA-001/IP-P01305/2018-2019/12052 as the Resolution Professional of the Corporate Debtor.
- b. This Application has been filed by the Committee of Creditors through Bank of *India* and it is duly supported by an affidavit of Assistant General Manager of the Bank along with this application at page 63.
- c. Along with this application, voting results has been placed on record at page 63 & 64 whereby and wherein 99.96% of CoC Members have approved appointment of Mr. Ravi Sethia as Resolution Professional.

- d. The Written consent for Appointment of Mr. Ravi Sethia to act as Resolution Professional dated 03.06.2022 has been placed on record at page 62 of the Application.

In view of the above position based on record, this application vide **IA(I.B.C)/766(KB)2022 is allowed and disposed of accordingly.**

2. The main Company Petition to come up **on 10.10.2022**, for reporting progress.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)